

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 23**

**IA 1155/2024**

**In**

**C.P. (IB)/1807(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **23.04.2024**

NAME OF THE PARTIES:      BANK OF BARODA

V/s

TOPWORTH URJA & METALS LIMITED

Section 60(5) OF THE Insolvency And Bankruptcy Code, 2016

---

**ORDER**

1. Mr. DhruPAD Vaghani, Ld. Counsel for the Applicant present. None present for the Respondents.
2. The Respondents were served through Court Notice by this Bench. However, none has appeared. This Bench directs Administrative Head of departments of i.e. Directorate of Enforcement (Respondent No.1) and Central Bureau of Investigation (Respondent No.2) to ensure the compliance of order of this Bench.
3. The Applicant is directed to serve a copy of this order upon the Administrative Heads.
4. List this matter on 14.05.2024.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

/NP/

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**